BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

TRANSFEREED COMPANY SCHEME PETITION NO 159 OF 2017

In the matter of the Companies Act, 1956 (1 of 1956) and Companies Act, 2013

AND

In the matter of Sections 391 to 394 of the Companies Act, 1956 and other relevant provisions (Sections 230 to 232) of the Companies Act, 2013;

AND

In the matter of Scheme of Arrangement and Amalgamation of Zigma Modular Systems Private Limited And Zigma Laminates and Systems (P) Limited (collectively, the "Transferor Companies") With Zenith Metaplast (P) Limited (the "Transferee Company")

ZIGMA LAMINATES AND SYSTEMS (P)	}
LIMITED,	}
a Company incorporated under the provisions of	}
Companies Act, 1956 having its registered office	}
at Plot No E- 15, Malegaon Industrial Area, Sinnar,	}
Nashik – 422103.	}Petitioner

CORAM: B.S.V. Prakash Kumar, Member (Judicial)
V. Nallasenapathy, Member (Technical)

DATE: 6th July 2017

MINUTES OF THE ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 23rd of August, 2017.
- 3. Learned Advocate for the Petitioner Company states that in pursuance of Order dated 21st October, 2016 passed by High Court in Company Summons for Direction No. 761 of 2016, the convening and holding the meeting of the Equity Shareholders was dispensed with in view of consent given by all the Equity Shareholders. The

meetings of the Secured Creditors and Unsecured Creditors were also dispensed with upon an undertaking given by the Petitioner Company to issue individual notice of the date of hearing of the Petition by Registered Post A.D. to all its Secured and Unsecured Creditors and also to publish the same in two local newspapers.

- 4. At least 14 clear days before the date fixed for hearing, Petitioner to serve an individual notice of hearing of Petition by Registered Post A.D. / Air mail upon all the Secured and Unsecured Creditors of the Petitioner Company.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in three local newspapers viz. "The Times of India", in English language and translations thereof in "Maharashtra Times" in Marathi language, both having circulation in Nashik, Maharashtra.
- 6. The Petitioner Company is also directed to serve notices along with copy of scheme upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western region, Mumbai and (iii) Registrar of Companies, Mumbai with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Petitioner Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
- 7. The Petitioner Company is also directed to serve notice along with copy of scheme upon Official Liquidator. M/s Kanoongo & Associates, chartered Accountants are appointed to assist the Official Liquidator to scrutinize books of accounts of the Petitioner Company for the last 5 years. The fees of the Chartered Accountant is fixed at Rs. 1,75,000/-.
- 8. Petitioner Company to file affidavit of service in the Registry proving dispatch of notices upon Creditors, to the Regulatory authorities as stated in clause 6 above and publication of notice in newspapers.